## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-72/14/ND/2017

In the matter of:

Ceradecor India Ltd.

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 19.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in relation to the petition, consent letter has been obtained through E-mail only, however, the same is not supported by an Affidavit as per the provisions of Section 65B of the Indian Evidence Act, 1872.

Accordingly, the petitioner is directed to comply by filing an affidavit as contemplated under the relevant provisions of Indian Evidence Act, 1872 as amended in relation to the E-mail regarding consents of Creditors within a period of one week from today (19.1.2018).

Post the matter on 30.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.1.2018